

Civ DJ No. .... /2020  
Harish Kumar Setia vs Manmohan Singh

**Through WEBEX VIDEO CONFERENCING**

**22.05.2020 (12.45pm to 01.15pm)**

Present: Sh Rajat Aneja alongwith Ms Vandana Aneja and Rishabh Aneja, Ld counsel for plaintiff

Vide order dated 21.05.2020, summons and notice of the application were directed to be served on defendant through all electronic modes i.e. E-mail/ Whats app/ SMS etc for today. Plaintiff was also directed to file affidavit of compliance undertaking as to how the defendant was served in terms of order dated 21.05.2020. Ld counsel for plaintiff has placed on record the affidavit of compliance which shows that the copy of the suit alongwith application and supporting documents were sent on Whats app number i.e. 9810750318 to the defendant. However, it is noted that although the documents and plaint were sent to the defendant, it was not accompanied by any summons issued by this court. In order to remove any technical objection in near future and also considering the provisions of Order 5 CPC, issue fresh summons to defendant and notice of application to the defendant by plaintiff through all electronic modes i.e. E-mail/ Whats app/ SMS etc for 26.05.2020. Plaintiff is also permitted to serve defendant by way of approved courier and shall file affidavit of compliance on 26.05.2020.

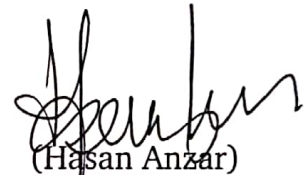


Ahlmad is directed to send the copy of summons on E-mail and Whatsapp number of counsel for plaintiff as available on judicial record along with order as passed today.

Case shall be taken for hearing on **26.05.2020 at 1 pm**. It is also impressed upon the concerned District Official to share the meeting number along with password and link in the E-mail ID of counsel for parties atleast 2 hours prior to scheduled meeting.

Copy of the order be sent to counsel for plaintiff.

Order be uploaded on Website.



(Hasan Anzar)

Additional District Judge-06  
West District  
(Duty Officer)/ 22.05.2020

Civ DJ No..... /2020  
Shivani Juneja vs Surender Singh Juneja

**Through WEBEX VIDEO CONFERENCING**

22.05.2020 (02.30 pm to 02.45pm)

Fresh suit has been received by way of assignment and has been put before the undersigned by the Filing Section, Tis Hazari Courts, Delhi which was received by the undersigned through E-mail. It be checked and registered.

Present: Ms Rhythm Sheel Srivastava, Ld counsel for plaintiff  
(E-mail ID- [Advocaterhythm12@gmail.com](mailto:Advocaterhythm12@gmail.com))  
(Mobile no.- 8447689629)

Plaintiff is directed to file the complete paper book and other documents within a period of 15 days from expiration of lockdown period.

Application for exemption from filing of Court fees on record has been filed on behalf of Plaintiff. Plaintiff is granted time to file the court fees within a period of 15 days from expiration of lockdown period.

I have gone through the contents of plaint and accompanying documents. Perusal of the plaint would reveal that plaintiff has made reference to the fact that the suit property is ancestral



property without specifying as to how it is ancestral property and what is the share of the plaintiff in a suit property.

It is submitted by the counsel for plaintiff that grandfather of plaintiff has expired in the year 2008. Plaintiff no 2 is in possession of suit property since her marriage i.e. 1992. Plaintiff no 1 is the daughter of plaintiff no. 1.

It is also submitted by counsel for plaintiff that entire documents pertaining to the suit property are in possession of defendants.

At this stage, no case for ex parte interim relief is made out. Issue summons and notice of application to the defendants through all electronic modes i.e. E-mail/ Whats app/ SMS as provided by counsel for plaintiff. Defendants are also ordered to be served by way of approved courier.

Copy of summons along with order as passed today be sent to the E-mail ID of the counsel for plaintiff and on Whatsapp number of counsel for plaintiff for service of defendants.

Case shall be taken for hearing on 28.05.2020. Plaintiff shall also file affidavit of service in respect of service for summons on defendants on next date of hearing.

Order be uploaded on Website.



(Hasan Anzar)  
Additional District Judge-06  
West District  
(Duty Officer)/ 22.05.2020

Civ DJ No..... /2020  
Milap Transport vs ITC and anr

**Through WEBEX VIDEO CONFERENCING**

22.05.2020 (01.30 pm to 02.15pm)

Fresh suit has been received by way of assignment and has been put before the undersigned by the Filing Section, Tis Hazari Courts, Delhi which was received by the undersigned through E-mail. It be checked and registered.

Present: Sh Jaspreet Singh, Ld counsel for plaintiff  
(E-mail ID- jaspreet.law@gmail.com)  
(Mobile no.-9899641617 and phone no. 011 46110624 )

Plaintiff is directed to file the complete paper book and other documents within a period of 15 days from expiration of lockdown period.

Application for exemption from filing of Court fees on record has been filed on behalf of Plaintiff. Plaintiff is granted time to file the court fees within a period of 15 days from expiration of lockdown period.

Ld counsel for plaintiff has pressed his application under Order 39 rule 1 and 2 CPC. Arguments on application under Order 39 rule 1 and 2 CPC were advanced by counsel for plaintiff. Ld counsel for



plaintiff sought time to send the citations in support of arguments. Let citations be sent in the official E-mail ID i.e. adj06westdistricttishazari@gmail.com.

Be awaited.



(Hasan Anzar)  
Additional District Judge-06  
West District  
(Duty Officer)/ 22.05.2020

At 03.30 pm

Citations by way of E-mail received.

To come up for orders on **23.05.2020** at **2 pm** by way of video conferencing. Ahlmad is directed to apprise the counsel for plaintiff.

Copy of order be sent to E-mail ID of counsel for plaintiff by Filing Section.

Order be uploaded on Website.



(Hasan Anzar)  
Additional District Judge-06  
West District  
(Duty Officer)/ 22.05.2020